

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2473
TO BE ANSWERED ON 01.08.2018

DEPORTATION OF BRITISH LAWMAKER

2473. PROF. SAUGATA ROY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India deported Lord Alex Carlile, British lawmaker and lawyer of former Bangladesh Prime Minister;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether India has any pressure from Bangladesh in this regard; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) & (b) Lord Alexander Carlile, a British national and member of the British House of Lords, arrived in New Delhi on July 11, 2018 without having obtained the appropriate Indian visa. His intended activity in India was incompatible with the purpose of his visit as mentioned in his visa application. It was therefore decided to deny him entry into India upon arrival.

(c) No.

(d) Does not arise.
